MC(WA). No. 29 of 2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE S.R.SEN

14-04-2015

Mr. R.Dutta, learned Advocate, appears for the appellant.

Mr. N.D. Chullai, learned Sr. GA, assisted by Mr. S.Sen Gupta, learned GA, represents the State respondents.

Vide para IV of the Memo of Appeal, it is stated that the appellant had earlier preferred an appeal being WA.No. 73/2014 against the judgment and order dated 20-02-2013, passed in WP(C) No. 84/2012, which was withdrawn with liberty to file a fresh appeal. In that view of the matter, learned Sr. GA, for the State respondents states that delay of 769 days in filing the appeal maybe condoned. Hence, M/C (WA) No. 29/2015 is allowed and the delay as mentioned in the prayer clause of the application is hereby condoned. Application thus stands disposed of.

JUDGE **CHIEF JUSTICE**

S.Rynjah

W.P.(Crl). No. 8 of 2014
with W.P.(Crl) No.13 of 2014
and W.P.(Crl) No. 14 of 2014
W.P. (Crl) No.15 of 2014
W.P.(Crl) No. 16 of 2014
WA. No. 22 of 2014
W.P.(Crl) No. 13 of 2013
W.P.(Crl) No.9 of 2014
W.P.(Crl) No. 12 of 2014
W.P.(Crl) No. 17 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE S.R.SEN

14-04-2015

Ms. S.G.Momin, learned Advocate, appears for the appellant.

Mr. R.Gurung, learned GA, represents the State respondents.

Let it be released from being part heard with direction to list with all the connected matters before a bench comprising of Hon'ble Chief Justice, and Hon'ble Mr. Justice, TNK Singh.

JUDGE CHIEF JUSTICE

S.Rynjah

WA. No. 10 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE S.R.SEN

14-04-2015

Ms. H.Kristazi, learned Advocate, appears for the appellants – Union of India.

Mr. H.Darlong, learned Advocate, represents the respondent.

As learned counsel on record is said to be still indisposed seriously, and there is no request from his client for making alternative arrangement, on a request made on his behalf by Mr. L.Darlong, learned counsel, we adjourn the matter for 3(three) weeks.

List on 06-05-2015.

JUDGE CHIEF JUSTICE

S.Rynjah

WA. No. 52 of 2013

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE S.R.SEN

14-04-2015

Ms. H.Kristazi, learned Advocate, appears for the appellants – Union of India.

Mr. H.Darlong, learned Advocate, represents the respondent.

As learned counsel on record is said to be still indisposed seriously, and there is no request from his client for making alternative arrangement, on a request made on his behalf by Mr. L.Darlong, learned counsel, we adjourn the matter for 3(three) weeks.

List on 06-05-2015.

JUDGE CHIEF JUSTICE

S.Rynjah

WA. No. 57 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE S.R.SEN

14-04-2015

Mr. R.Deb Nath, learned CGC, appears for the appellant.

Learned counsel, Mr. S.Dey, makes a request for adjournment on behalf of Mr. S.Jindal, learned counsel on record, on the ground that he is indisposed.

List after one week on 22-04-2015.

JUDGE CHIEF JUSTICE

S.Rynjah